

(b) the total number of families who have been settled there so far;

(c) the total number of families who are still in the refugee camps; and

(d) whether there are any plans for their settlement also?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) and (b). About 24,000 families were displaced from the Chhamb-Jaurian sector during the Indo-Pak Conflict of 1965. Excepting 63 families, all of them have been sent back for rehabilitation to their original homes or to the sites of resettlement allotted to them. About 16,000 of these families have been rehabilitated in Akhnour-Jaurian-Pargowal areas. These families have been given loans and grants for the construction of houses and for agricultural operations.

About 8,000 families of Chhamb-Nisbet are yet to be settled after their lands are tractorised. There are another about 2,000 non-agriculturist families who are being resettled by giving loans for trade/business.

(c) and (d). About 68 families (207 persons) are still in camps. They have expressed their preference for settlement in some places other than their original homes. The State Government are considering the matter.

Cochin Dock Labour Board

199. Shri C. Janardhanam:
Shri Vasudevan Nair;
Shri P. C. Adishesan:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether there is an industrial dispute in Cochin docks, under the Cochin Dock Labour Board, over the refusal of the authorities to engage 41 dock workers for normal bookings;

(b) if so, whether they have been so kept out because of any participation in a strike; and

(c) if not, the reasons for non-engagement of these registered dock

workers and the steps taken to re-employ them?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) to (c). The position is that about 388 dock workers had participated in a strike from the 1st to 8th December, 1966. The Cochin Board took back all the workers except 41 from the second shift of the 28th March, 1967 after considering their explanations. Of the remaining 41 workers, 5 workers were taken back after the 21st April, 1967. The cases of only 6 workers are pending.

Inter-State Council under Article 263

167. Shri P. K. Deso:
Shri K. P. Singh Deso:
Shri Dhiresudranath:
Shri Siddheshwar Prasad:
Shri Sankhyam:
Shri F. P. Rathore:
Shri Viswanatha Menon:
Shri K. M. Abraham:
Shri Umanath:
Shri P. Gopalan:

Will the Minister of Home Affairs be pleased to state:

(a) whether the seminar on Centre-State relationship held at Delhi in April, 1967 suggested the setting up of an Inter-State Council as contemplated under Article 263 of the Constitution; and

(b) if so, the reaction of Government thereto?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) According to press reports, at the seminar on Centre-State relations, held in Delhi in the middle of April, 1967 and organised by the Bar Association of India, a view was expressed that it would be expedient to appoint a Commission in the nature of an Inter-State Council under article 263 of the Constitution to consider whether any constitutional change was called for as regards legislative relations. Government have not received any suggestion in this